

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 388 of 2020

In the matter of:

Rajesh Nagpal

...Appellant

Vs.

Gupta Ji Electric Company & Anr.

...Respondents

For Appellant: Mr. Abhijit Sinha, Mr. Saikat Sarkar, Mr. Aditya Shukla & Mr. Aviral Kapoor, Advocates.

For Respondents: Mr. Ritesh Agrawal, Ms. Aishwarya Adlakha & Mr. Teejas Bhotia, Advocates for R-1.

ORDER

04.03.2020: Heard. Issue notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Advocate Shri Ritesh Agrawal appears on behalf of the Respondent No. 1. Services be completed on Respondent No. 2. Respondents to file reply.

List the appeal 'for admission (after notice)' on **14th April, 2020.**

Learned Counsel for the Appellant says that he wants to settle the disputes with the Operational Creditors. Counsel for the Operational Creditor does not agree. As such, the request made by the Learned Counsel for the

Appellant to stay formation of COC is not accepted.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice AnantBijay Singh]
Member (Judicial)**

**[KanthiNarahari]
Member (Technical)**

sim/md